

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/MP/2023

Subject : Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking rise in Custom Duty of Solar PV Cells and other Components as Change in Law Event.

Petitioner : TP Saurya Limited (TPSL).

Respondents : Rewa Ultra Mega Solar Limited and Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, TPSL
Shri Suhael Buttan, Advocate, TPSL
Shri Nikunj Bhatnagar, Advocate, TPSL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an additional week to file an amended Petition in terms of the liberty granted by the Commission *vide* Record of the Proceedings dated 25.11.2025. The learned counsel for the Respondent, MPPMCL, also sought liberty to file its reply thereafter.

2. Considering the above, the Commission permitted the Petitioner to file an appropriate application for amendment of the Petition within two weeks. The Respondents were also permitted to file their replies to IA and/or amended Petition, if any, within three weeks thereafter, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for the hearing on **9.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

